tenance of the Faridabad and Nilokheri Townships for the resettlement of West Pakistan displaced persons; and

(b) the number of displaced persons for whom each of these Townships was planned and the approximate population of each of them according to the latest estimate that may be available with the Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI L. N. MISHRA):

(a) Amount spent on the setting up of the township-Rs. Lakhs 448.00 Faridabad 91.70 Nilokheri Amount spent on the maintenance of of the township-· Faridabad: 57.81 Municipal services . Running of schools, hospital and power house before these services were transferred to the State Government 114.31 TOTAL 172 · 12 · Nilokheri 34 . 21 (b) No. of persons for whom the township was planned- Faridabad 40,000 · Nilokheri 76,500 Present estimated population-Faridabad 80,000

### LABOUR OFFICERS' CHARTER OF DEMANDS

10,000

Nilokheri

356. SHRI T. V. ANANDAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Labour Officers of the Central Gov-

ernment in their fifth annual conference had presented a charter of demands;

- (b) if so, what are the details thereof; and
- (c) what action has been taken by Government thereon?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): (a) Yes.

- (b) A statement is attached. [See Appendix LX, Annexure No. 13.]
- (c) The matter is under examination.

#### CULTURAL DELEGATIONS

357. SHRI LOKANATH MISRA: Will the Minister of EDUCATION be pleased to state what are the criteria for selection of members of cultural delegations that are sent abroad?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): The main criterion is that the persons should be of established repute in their particular field and considered so by the concerned bodies and institutions.

### दिल्ली के विद्यार्थियों का ठगा जाना

358 भी राजनारायण : क्या शिक्षा मंत्री यह बनाने की कृपा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली के कुछ विद्यार्थियों को मध्य प्रदेश की उच्चत्तर माध्यमिक परीक्षा मे बैठने का प्रलोभन देकर ऐसे गैर-मरकारी स्कूलो द्वारा ठगा गया जिन्हें मान्यता प्राप्त नहीं है; और
- (ख) यदि हा, तो दोषा व्यक्तियों के विरुद्ध सरकार द्वारा क्या कार्यवाही की गई है ?

TICHEATING OF DELHI STUDENTS

358. SHRI RAJNARAIN: Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that some Delhi students were cheated by unrecognised private schools by being enticed to appear in the Higher Secondary Examination of Madhya Pradesh; and
- (b) if so, what action has been taken by Government against guilty ?]

जिल्ला मंत्रालय में राज्य मंत्री (श्री भागवत झा श्राजाद) : (क) इम सबध मे एक व्यक्ति से एक मूचना प्राप्त हुई थी। हैसी ही खबरे समाचार-पत्नो में भी छता थी।

(ख) उपलब्ध जानकारी के ग्रन्मार ब्यक्तियो ने छ मामनो मे पुलिस प्राधिकारियो के पास रिपोर्ट लिखाई था ग्रीर पुलिस तथा कथित ग्रपराधियों के खिलाफ कानुनी कार्रवाई कर रही है।

†[THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA (a) A report to this effect was received from an individual. Reports to similar effect appeared in the Press also.

(b) According to available information, reports were lodged by viduals with the Police authorities in six cases and the Police authorities are taking legal action against allged offenders ]

## राजनीतिज्ञों के विरुद्ध भ्रध्टाचार के मामलों की जांच

359. श्री राजनारायण : क्या गृह-कार्य मत्री यह बताने की कपा करेगे कि

(क) क्या यह सच है कि दिल्ली की नई कार्यकारी परिषद ने राजनितिज्ञों के विरुद्ध भ्रष्टाचार के मामलो की जाच कराने के अपने इरादे की घोषणा की है; स्रोर

(ख) यदि हा, ता किन-किन लोगो के विरुद्ध जाच शुरू का गई है ग्रीर ग्रब तक क्या निष्कर्ष निकले है ?

### | ENQUIRY INTO CORRUPTION CASES AGAINST POLITICIANS

359 SHRI RAJNARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that new Executive Council of Delhi has announced its intention to institute enquiry into cases of corruption against politicians; and
- (b) if so, what are the names of the persons against whom the enquiry has been instituted and what have been the findings so far?]

गह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) दिल्ली की कार्य-कारो परिषद दारा राजनीतिज्ञो के विरुद्ध भ्रष्टाचार के मामलो की जाच कराने का कोई निश्चय नहीं किया गया है । हां, मध्य कार्यकारी पार्षद ने एक प्रेप सम्मेलन से यह कहा था कि यदि किसी समय स्नावश्यक समझा गयातो वह राजनीतिज्ञो के विरुद्ध भ्रष्टाचार के मामलों को जाच कराने में नहीं हिचिकिचायेगे।

# (खा) प्रश्नहो नही उठना।

† [THE MINISTER OF STATE IN THE MINISTRY OF AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No decision has been taken by the Executive Council Delhi to institute an enquiry into cases of corruption against politicians However the Chief Councillor mentioned in a press conference that he would not hesitate to initiate an inquiry into cases of corruption against politicians, if it is considered necessary at any time to do so.

(b) Does not arise.]